

shall be with CIL/subsidiary companies. The mine operator shall also be responsible for taking physical possession of land but compensation for land and Resettlement and Rehabilitation (R&R) shall be paid by CIL as per its approved R&R policy.

**Monitoring of quantity of safe drinking water under NRDWP**

787. SHRI GARIKAPATI MOHAN RAO: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether it is a fact that, under the National Rural Drinking Water Programme (NRDWP), supply of minimum required quantity of safe drinking water is monitored;
- (b) if so, the details of the monitoring reports during the last three years; and
- (c) what are the suggestions made after the monitoring?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV) : (a) Yes, Sir. Under the National Rural Drinking Water Programme (NRDWP), the rural habitations which are being provided with drinking water supply are classified in three categories based on the quantity and quality of supply of safe drinking water :

- (i) Rural habitations in which people are being provided with 40 literes per capita per day (lpcd) or more are termed as Fully Covered (FC).
- (ii) Rural habitations in which people are being provided with less than 40 litres per capita per day (lpcd) are termed as Partially Covered (PC).
- (iii) Rural habitations in which drinking water sources are contaminated with one or more chemical or bacteriological contaminants are termed as Quality Affected (QA) habitations.

(b) The status of coverage of rural habitations during the last three years is given in the Statement (*See* below).

(c) Every year between February and April, Annual Action Plan meetings are arranged with the State Departments dealing with rural drinking water supply, wherein the progress achieved under different components of NRDWP are reviewed for the current year and targets are agreed for the next financial year. The physical and financial progress of NRDWP is also monitored in National/ Regional/ State level review meetings, Conferences and Video-conferences. Officers of the Ministry are also deputed to States to make field visits and review the progress of implementation. Further, Area Officers are nominated for all States and they participate in the State level Scheme Sanctioning Committees so to ensure that the project proposals are as per the mutually agreed Action Plan. Monitoring of drinking water supply to the rural population is a dynamic and continuous process.

**Statement**

*The Status of coverage of rural nabitations during the last three years*

Sl. No.	State	As on 1.4.2012				As on 1.4.2013				As on 1.4.2014			
		Total	Fully Covered	Partially Covered	Quality Af-fected	Total	Fully Covered	Partially Covered	Quality Af-fected	Total	Fully Covered	Partially Covered	Quality Af-fected
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	72387	44463	27528	396	72176	38016	30611	3549	47397	29231	16612	1554
2.	Bihar	107642	82203	10859	14580	107640	72875	24178	10587	107640	50203	50838	6599
3.	Chhattisgarh	72231	36801	26615	8815	73563	46814	21161	5588	73616	61483	8038	4095
4.	Goa	347	302	45	0	347	345	2	0	347	345	2	0
5.	Gujarat	34415	33127	1014	274	34415	33805	403	207	34548	32726	1567	255
6.	Haryana	7385	5893	1475	17	7336	6911	414	11	7251	6796	440	15
7.	Himachal Pradesh	53201	42476	10725	0	53604	37709	15895	0	53604	39274	14330	0
8.	Jammu and Kashmir	13938	6062	7846	30	15613	9457	6156	0	15798	8049	7739	10
9.	Jharkhand	119191	114308	4471	412	119667	77338	42257	72	119667	116003	3637	27
10.	Karnataka	59575	21333	32367	5875	59753	24906	31640	3207	59753	24480	32900	2373
11.	Kerala	11883	10949	0	934	11883	3517	7473	893	11883	3338	7717	828
12.	Madhya Pradesh	127197	83565	40843	2789	127169	116002	9047	2120	127559	125145	677	1737

1	2	3	4	5	6	7	8	9	10	11	12	13	14
13.	Maharashtra	100683	87448	11564	1671	100712	86276	13142	1294	100488	87339	12200	949
14.	Odisha	141928	73988	55475	12465	157296	103552	44744	9000	157296	101810	48766	6720
15.	Punjab	15170	12316	2821	33	15335	10641	4455	239	15370	12563	2788	19
16.	Rajasthan	121133	70876	23528	26729	121133	69086	28206	23841	121133	69085	28092	23956
17.	Tamil Nadu	94614	84115	9971	528	98179	76591	21102	486	100018	85946	13657	415
18.	Telangana						0	0	0	25139	13212	10308	1619
19.	Uttar Pradesh	260110	245390	13838	882	260110	259298	26	786	260110	259539	73	498
20.	Uttarakhand	39142	26997	12128	17	39142	2483	36620	39	39142	24195	14913	34
21.	West Bengal	95395	86205	3742	5448	98120	38627	56786	2707	98120	45419	41087	11614
22.	Arunachal Pradesh	5612	2630	2867	115	5612	690	4808	114	7412	2386	4939	87
23.	Assam	86976	47220	23777	15979	87888	38372	36637	12879	87888	41990	35214	10684
24.	Manipur	2870	1589	1281	0	2870	1627	1243	0	2870	2089	781	0
25.	Meghalaya	9326	4903	4326	97	9326	1821	7415	90	9326	1918	7356	52
26.	Mizoram	777	711	66	0	777	472	305	0	777	339	438	0
27.	Nagaland	1460	1015	315	130	1500	392	1035	73	1530	503	989	38
28.	Sikkim	2498	1805	693	0	2084	502	1582	0	2084	662	1422	0

29.	Tripura	8132	2032	165	5935	8132	2458	671	5003	8132	3215	598	4319
30.	Andman and Nicobar Islands	491	434	57	0	503	307	196	0	400	323	77	0
31.	Chandigarh	18	18	0	0	18	0	18	0	18	0	18	0
32.	Dadra and Nagar Haveli	70	0	70	0	70	0	70	0	70	0	70	0
33.	Daman and Diu	21	0	21	0	21	0	21	0	21	0	21	0
34.	Delhi	0	0	0	0	0	0	0	0	0	0	0	0
35.	Lakshadweep	9	0	9	0	9	0	9	0	9	0	9	0
36.	Puducherry	248	237	2	9	248	128	111	9	248	89	150	9
TOTAL		1666075	1231411	330504	104160	1692251	1161018	448439	82794	1696664	1249695	368463	78506